

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1867/2013

Tuesday, this the 16th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Shri Bhupender Rana s/o Shri Vir Bhan Rana
r/o House No.434,
VPO Khera Kalan, Delhi – 110 082

(applicant No.1 is deleted vide order dated 25.09.2017)

2. Shri Amit s/o Shri Tejpal Singh
r/o House No.518/29
Old Quarter, Model Town
C R Polytechnic
Rohtak (Haryana) 124001
3. Shri Rajesh Kumar c/o Prem Singh
VPO Bajana Kalan
Teh. Ganaur, Sonepat
Haryana 131102
4. Shri Deepak s/o Shri Sharvan Kumar
r/o House No.74, Near Om Shanti Bhawan
Garhi Panna
VPO Bhakhtawarpur, Delhi – 110 036
5. Shri Vinit s/o Shri Ram Parsad
r/o House No.597,
VPO, Katewara, Delhi – 39

(applicant No.5 is deleted vide order dated 25.09.2017)

6. Suman Kanti Kar
House No.41, Asabari
MG Road
PO –R C Thakhrani Joka II
Kol 700104

(applicant No.6 is deleted vide order dated 11.12.2013)
..Applicants
(*Nemo*)

Versus

1. Union of India through the Secretary
Department of Personnel & Training
North Block, New Delhi – 110 001
2. The Chairman
Staff Selection Commission
CGO Complex, Lodhi Road
New Delhi – 110 003

..Respondents

(Nemo)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicants responded to notification issued by the Staff Selection Commission issued in the year 2012. It is stated that they were successful in Tier I & II examinations, but were not selected. This O.A. is filed with a prayer to direct the respondents to declare the results of the applicants and to appoint them against the respective posts.

2. For one reason or the other, the respondents have not filed any counter affidavit so far. The record discloses that the very selections, which are subject matter of the O.A., are under adjudication by the Hon'ble Supreme Court. The O.A. was adjourned *sine die* on 25.04.2016. It was left open to the parties to revive the O.A. depending on the developments in the case pending before the Hon'ble Supreme Court.

3. The only development that has taken place after the said order is that some of the applicants (applicant Nos.1 & 5) have withdrawn the O.A., insofar as it concerns them, by stating that the pendency of the O.A. is coming in the way of their being considered for other selections.

4. This is one of the oldest cases. There is no representation on behalf of the applicants. We have perused the record and find that no relief can be granted at this stage since six years have elapsed ever since the notification was issued by the Staff Selection Commission.

5. We, therefore, close the O.A. leaving it open to the applicants to pursue the remedies, if any, in terms of the orders that may have been passed by the Hon'ble Supreme Court in relation to selections.

There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member (A) Chairman

April 16, 2019
/sunil/